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GOVERNMENT OF KERALA
SC/ST DEVELOPMENT (A) DEPARTMENT

No.A3/93/2018/SCSTDD.

Thiruvananthapuram, Dated: 02/05/2018

CIRCULAR

Sub:- SCSTDD – Need to avoid the nomenclature “Dalit” for the members belonging to Scheduled Caste - Reg.

Ref:- Lr.No.12017/02/2018-SCD (R.L.Cell) dated 15/03/2018 from Ministry of Social Justice and Empowerment, Government of India.

In consonance with the directions of Department of Social Justice and Empowerment, Government of India, contained in the letter cited, Government instruct all its functionaries to refrain from using the nomenclature 'Dalit' for the members belonging to Scheduled Castes as the same does not find mention in the Constitution of India or any statute and that for all official transactions, matters, dealings, certificates etc., the Constitutional term, 'Scheduled Caste' in English, and its appropriate translation in other national languages should alone be used for denoting the persons belonging to the Scheduled Castes notified in the Presidential Orders issued under Article 341 of the Constitution of India.

DR.VENU.V
PRINCIPAL SECRETARY

All Additional Chief Secretaries, Principal Secretaries, Secretaries

All Heads of Departments

All District Collectors

All Head of Departments, PSUs

Secretary to Governor, Raj Bhavan, Thiruvananthapuram

Secretary, Kerala Legislative Assembly, Thiruvananthapuram

Secretary, Kerala Public Service Commission, Thiruvananthapuram

Registrar, Kerala Administrative Tribunal

Registrar, High Court, Ernakulam, Kerala,

Registrar, Kerala Lokayuktha, Thiruvananthapuram

Registrar, All Universities

The Information Officer, (Web & New Media), I&PRD, Thiruvananthapuram.

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Section Officer